

सेवा में,

Before The National Green Tribunal

(Principal Branch, New Delhi)

Coram:- Hon'ble Mr. Justice Arun Kumar Tyagi Judicial  
Member Hon'ble Dr. Afroz Ahmad, Expert Member.

Original Application No. 97/2022

महोदय,

1. कृपया अवगत कराना है कि मेरी फर्म M/S M.F. Fabrication Works Plot No.H-16, Industrial Area M.G. Road, Hapur को उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण द्वारा Steel Fabrication Works की इकाई स्थापित करने हेतु आवंटन/हस्तानान्तरण किया गया था।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र हापुड़ से नियमानुसार उक्त भूखण्ड पर इकाई स्थापित करने से पूर्व मेरे द्वारा Letter of Comfort & No Objection Certificate for Pollution Angle for Non Hazardous & obnoxious Small Scale Industries (NOC) प्राप्त की गई है। Annexure 1, 2 प्रति संलग्न है।
3. उक्त भूखण्ड पर इकाई स्थापित करने के उपरान्त मेरे द्वारा U.P. Pollution Control Board से Consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981 के अन्तर्गत पत्र सं०-163639/ UP PCB/ Circle /UPPCB

No/CTO/both/ Hapur 2022 dated 08.09.2022 द्वारा एन.ओ. सी. प्राप्त की जा चुकी है छायाप्रति संलग्न है। Annexure 3.

4. महोदय शिकायत कर्ता श्री सलमान मियां पत्र अशरफ निवासी ग्राम खिचरा थाना धौलाना जिला हापुड़ द्वारा मेरी इकाई M/S M.F. Fabrication Works Plot No.H-16, Industrial Area M.G. Road, Hapur पर जो आरोप लगाये गये हैं वह पूर्णतः असत्य व वास्तविकता के विपरीत हैं जो कि किसी भी दशा में स्वीकार योग्य नहीं है तथा पूर्णतः द्वेषभावना से प्रेरित हैं। मेरे द्वारा नियमानुसार सभी विभागों से अनापत्ति प्रमाण पत्र प्राप्त कर अपनी इकाई में उत्पादन का कार्य किया जा रहा है। प्रदूषण फैलाने से सम्बन्धित कोई भी कार्य मेरी इकाई द्वारा नहीं किया गया है। शिकायत पूर्णतः द्वेषभावना से प्रेरित है।

अतः आपसे विनम्रतापूर्वक अनुरोध है कि इस मामले को समाप्त करने का कष्ट करें।

दिनांक: .12.2022

प्रार्थी

मो. फारूक

Mohd. Farooq  
S/o Abdul Gani  
H.No.-275, Shekhpur Khichara,  
Distt. Hapur-245101 U.P.

ANNEXUR-2



उद्योग निदेशालय, उ०प्र०  
जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र, हापुड़।

No. 683 /D.I.&E.P.C/hapur/P.CONT.

DATED: 11-5-2018

**SUBJECT :- NO OBJECTION CERTIFICATE FOR POLLUTION ANGLE FOR NONHAZARDOUS & ABNOXIOUS SMALL SCALE INDUSTRIES.**

M/s- **MOHD FAROOQ**  
H-16, INDUSTRIAL AREA, M.G. ROAD,  
HAPUR

PROP/DIREC/PARTNER- SH. MOHD FAROOQ

Please refer to your application Dated 14-05-2018 on the subject noted above and subsequent correspondence in this regard the No Objection Certificate in respect of Pollution Control, Angle is hereby issued to you for production of the following items :-

**SHEET METAL FABRICATED & PRESSED PRODUCTS (at Serial No-79 Non-Polluted Industries)**

**Work at-** H-16, INDUSTRIAL AREA, M.G. ROAD,, HAPUR.

**SUBJECT TO STRICT COMPLIANCE OF FOLLOWING CONDITIONS :**

- 1- Land Use/No Objection Certificate in case the unit is established in prescribed industrial area of in area confirming to the prescribed, as may be.
- 2- In propose activity will not cause ambient to violate the prescribed standard.
- 3- In case of modification, extension or addition in industrial process of operations resulting in generation of any trade of effluent or air pollutant, you will be required to obtain the consent/N.O.C. to established the unit from the pollution control Board before establishment as per provisions of the (prevention and Control of Pollution) Act 1987.



Deputy Commissioner Industry  
Distt. Industry & Enterprises Promotion Centre  
Hapur.

/DIC/SWS/P.Cont.

Dated:

Copy forwarded for Information & Necessary Action :-

- 1- RO, U.P.P.C.B., Ghaziabad

Deputy Commissioner Industry  
Distt. Industry & Enterprises Promotion Centre  
Hapur.

# ANNEXOR-1



## LETTER OF COMFORT

OFFICE OF THE DEPUTY COMMISSIONER INDUSTRY, DISTRICT INDUSTRY &  
ENTERPRISE PROMOTION CENTRE, HAPUR.

TEL. - 05732-235047, EMAIL- gmDICBSR@gmail.com

S.L.No.- 414

No. 682...../D.I.&E.P.C./Hapur/2017-18

Dated- 11-05-2018

Name of the Unit : M/S MOHD FAROOQ  
Address of proposed unit : H-16, INDUSTRIAL AREA, M.G. ROAD,  
HAPUR.  
1- Product/Activity : STEEL FABRICATION  
2- Capacity : 0  
3- Proposed date of Commencement : 19-05-2019  
of Activity  
4- Employment : 09  
5- Investment in plant/machinery : 15.00 ( LACS)  
6- Category of unit : MICRO  
7- Detail of Proprietor/Partner/Director: SH. MOHD FAROOQ  
8- Type of Organization : PROPRIETOR  
A- Residential Address : 275, SHEKHPUR KICHRA POST- MASOORIE,  
HAPUR.  
B- Mobile No. : 8449251643  
C- I.D./PAN NO. :

The above information is accepted for his proposed unit. This letter is issued as per request of applicant & on the basis of information and document submitted by the entrepreneur. This Comfort letter does not bestow of any legal right. For any wrong information unit will be responsible.

Date: 11-05-2018



  
Deputy Commissioner Industry  
District Industry & Enterprise Promotion Centre  
Hapur.



H42/6

ANNEXUR-3

## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

163639/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2022

Date: 08/09/2022

To,

M/s

M F FABRICATION WORKS

H-16, INDUSTRIAL AREA, HAPUR,HAPUR,

Application Id-  
17672916

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M F FABRICATION WORKS located at H-16, INDUSTRIAL AREA, HAPUR,HAPUR., subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M F FABRICATION WORKS granted for the period from 05/09/2022 to 31/03/2025 a valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SHEET METAL, FABRICATED & PRESSED PRODUCTS	15	Metric Tonnes/Month
2	(Dry process only)		Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.6 KLD	Septic Tank	UPSIDC drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premise for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

## Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 20 KVA	HSD	1	Particulate Matter	As per CPCB norms

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CPCB norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Copy to:

CEO-1, UPPCB, LUCKNOW

UTSAV  
SHARMA  
REGIONAL OFFICER, GHAZIABAD

Digitally signed  
UTSAV SHARMA  
Date: 2022.11.15 15:38:27 +05:30

REGIONAL OFFICER, GHAZIABAD

No/CTO/both/ Hapur 2022 dated 08.09.2022 द्वारा एन.ओ. सी. प्राप्त की जा चुकी है छायाप्रति संलग्न है। Annexure 3.

4. महोदय शिकायत कर्ता श्री सलमान मियां पत्र अशरफ निवासी ग्राम खिचरा थाना धौलाना जिला हापुड़ द्वारा मेरी इकाई M/S M.F. Fabrication Works Plot No.H-16, Industrial Area M.G. Road, Hapur पर जो आरोप लगाये गये हैं वह पूर्णतः असत्य व वास्तविकता के विपरीत हैं जो कि किसी भी दशा में स्वीकार योग्य नहीं है तथा पूर्णतः द्वेषभावना से प्रेरित हैं। मेरे द्वारा नियमानुसार सभी विभागों से अनापत्ति प्रमाण पत्र प्राप्त कर अपनी इकाई में उत्पादन का कार्य किया जा रहा है। प्रदूषण फैलाने से सम्बन्धित कोई भी कार्य मेरी इकाई द्वारा नहीं किया गया है। शिकायत पूर्णतः द्वेषभावना से प्रेरित है।

अतः आपसे विनम्रतापूर्वक अनुरोध है कि इस मामले को समाप्त करने का कष्ट करें।

दिनांक: .12.2022

प्रार्थी

श्री. मोहद फारूक

Mohd. Farooq  
S/o Abdul Gani  
H.No.-275, Shekhpur Khichara,  
Distt. Hapur-245101 U.P.

सेवा में,

Before The National Green Tribunal

(Principal Branch, New Delhi)

Coram:- Hon'ble Mr. Justice Arun Kumar Tyagi Judicial  
Member Hon'ble Dr. Afroz Ahmad, Expert Member.

Original Application No. 97/2022

महोदय,

1. कृपया अवगत कराना है कि मेरी फर्म M/S M.F. Fabrication Works Plot No.H-16, Industrial Area M.G. Road, Hapur को उत्तर प्रदेश राज्य औद्योगिक विकास प्राधिकरण द्वारा Steel Fabrication Works की इकाई स्थापित करने हेतु आवंटन/हस्तानान्तरण किया गया था।
2. उपायुक्त जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र हापुड़ से नियमानुसार उक्त भूखण्ड पर इकाई स्थापित करने से पूर्व मेरे द्वारा Letter of Comfort & No Objection Certificate for Pollution Angle for Non Hazardous & obnoxious Small Scale Industries (NOC) प्राप्त की गई है। Annexure 1, 2 प्रति संलग्न है।
3. उक्त भूखण्ड पर इकाई स्थापित करने के उपरान्त मेरे द्वारा U.P. Pollution Control Board से Conset to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981 के अन्तर्गत पत्र सं०-163639/ UP PCB/ Circle /UPPCB

amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### Specific Conditions:-

1. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

2. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)

3. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.

4. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.

5. Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

7. Copy of NOC from Uttar Pradesh Ground Water Department (UPGWD) should be submitted to this office within 03 months, failing which this certificate shall be automatic revoked.

8. 1. Unit shall deposit outstanding fee of Rs.750/- in water/Air CTO within a week from date of issue of CTO, failing which this CTO shall be deemed void. A/c details given below:- Beneficiary name -U.P. Pollution Control Board.A/c number for Water & Air consent-6193000100001355, IFSC-PUNB0619300.

Bank name:-Punjab National Bank, Vibhuti Khand, Gomti Nagar, Lucknow.

9. Unit shall ensure to development of green belt based on Miyawaki method.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.